

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

Item No.230 – IA 684 of 2022  
Item No.231 – IA 688 of 2022  
In  
CP(IB) 430 of 2018

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Larsen & Toubro Limited  
V/s

Dhorajia Engineering Company Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 22/01/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Nandish Chudgar Adv.  
For the Respondent : Ms. Natasha Shah. Adv.  
For Liquidator : Mr. Kiran Shah, FCA

**ORDER**

A leave note is received from respondent, hence, matter stands adjourned to 01.03.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**